

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.253/98

Tuesday this the 17th day of February, 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

K. Sarojini
Elevedath House
P.O. Nandipulam
Via. Chengaloor

...Applicant.

(By advocate Mr OV Radhakrishnan)

Versus

Superintendent of Post Offices
Irinjalakuda Division
Irinjalakuda 680 121.

...Respondent.

(By advocate Mr Varghese P. Thomas)

The application having been heard on 17.2.1998, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

Applicant has applied for selection and regular appointment to the post of Extra Departmental Branch Postmaster, Kalparambu Branch Office alongwith other candidates sponsored by the employment exchange. Apprehending that her candidature may not be considered by the respondent on the ground that her name has not been sponsored by the employment exchange, she has filed this application praying for a direction to the respondent to consider her candidature also for selection and regular appointment to the post of EDBP, Kalparambu Branch Office giving weightage for her previous experience.

2. When the application came up for hearing today, learned counsel for the respondents states that in view of the Supreme Court ruling in Excise Supdt., Malkapatnam, Krishna Dist., A.P. Vs. KBN Visweswara Rao & Ors., reported in 1996 (6) SCC 216, the respondents would consider the candidature of the applicant also for selection and

regular appointment to the post of Extra Departmental Branch Postmaster, Kalparambu Branch Office though her name may not be sponsored by the employment exchange.

3. In the light of what is stated above, the application is disposed off directing the respondent to consider the candidature of the applicant also for selection and appointment to the post of Extra Departmental Branch Postmaster, Kalparambu Branch Office though her name may not be sponsored by the employment exchange, in accordance with rules and instructions on the subject.

Learned counsel for the respondents undertakes to inform the respondents of this order forthwith.

No order as to costs.

Dated 17th February, 1998.



(A.V. HARIDASAN)
VICE CHAIRMAN

aa.